छत्तीसगढ़ राजपत्र
(असाधारण)
प्राधिकार से प्रकाशित

वर्ष 208 | राजपुर, सोमवार, दिनांक 17 दिसंबर 2012—आधारण 26, वर्ष 1934

राजस्व एवं आपदा प्रबंधन विभाग
मंडल, महानदी भवन, नया राजपुर
राजपुर, दिनांक 17 दिसंबर 2012

अधिसूचना

(ग्रंथक 6-27/साल-1/2011—छत्तीसगढ़ (अधिसूचना विभाग एवं परीक्षण) उपकर अधिनियम, 2005 (कृष्ण 7 मास 2005) की पारा 5 रूपरेखा (1) द्वारा प्रदत्त योजनाओं को प्रस्तुत में शामिल हुए, सचिव सचिवालय, एवं छत्तीसगढ़ (अधिसूचना विभाग एवं परीक्षण) उपकर नियम, 2005 में अन्तर्भाव और संशोधन कराते हैं, अवसरदः

संशोधन

पृष्ठभंगमें:-

नियम 10 के परिपथ, निम्नलिखित प्रस्तावित किया गया, अवसरदः—

“10.—क. छत्तीसगढ़ अधिसूचना विभाग एवं परीक्षण आयोग की स्थापना तथा उसके अध्यक्ष की रूपरेखा

(1) नियम का प्रस्ताव :- अधिनियम की पारा 5 के अंतर्गत का परिवर्तित अधिसूचना विभाग एवं परीक्षण आयोग की पारा 6 के अंतर्गत वर्तमान का एवं परीक्षित परीक्षण आयोग, राजस्व विभाग में नियुक्त होगा तथा इसका नियुक्ति रूपमें होगा।

(2) विभिन्न क्षेत्रों के व्यवसाय के अनुसार एवं अंशक्ति के मध्य प्रवर्तकों को विषय करने तथा स्वीकृति प्रदान करने के लिए एक समय नियुक्ति संबंधित होगी।

1. मुख्यालयी — अध्यक्ष
2. भागी राजस्व एवं आपदा प्रबंधन विभाग — उपाध्यक्ष
(3) Notification—(A) Notification of assumption of the powers conferred by sub-section (1) of Section 9 of the Chhattisgarh Janswaracha Vikas aam Paryavaran) Upkar Adhiniyam, 2005 (No. 7 of 2005), the State Government hereby, makes the following amendment in this law, namely:—

(A) After Rule 10, the following shall be substituted, namely:—

10-A. Establishment of the Chhattisgarh Infrastructure Development and Environment Fund and manner of disposal:—

No. F 6-27/Seven-1/2011.—in exercise of the powers conferred by sub-section (1) of Section 9 of the Chhattisgarh Janswaracha Vikas aam Paryavaran) Upkar Adhiniyam, 2005 (No. 7 of 2005), the State Government hereby, makes the following amendment in this law, namely:—

AMENDMENT

Ratpur, the 17th December 2012

NOTIFICATION

No. F 6-27/Seven-1/2011.—in exercise of the powers conferred by sub-section (1) of Section 9 of the Chhattisgarh Janswaracha Vikas aam Paryavaran) Upkar Adhiniyam, 2005 (No. 7 of 2005), the State Government hereby, makes the following amendment in this law, namely:—

10-A. Establishment of the Chhattisgarh Infrastructure Development and Environment Fund and manner of disposal:
Administration of the Fund- The infrastructure development fund as defined under section 5 of the Act and the environment fund as defined under section 6 of the Act, shall be vested in and under control of the Revenue Department.

There shall be constituted a Governing Body to consider and approve all proposals for outlay of expenditure and allotment for different areas. The Governing Body shall consist of:

1. Chief Minister - Chairman
2. Minister, Revenue and Disaster Management Department - Vice Chairman
3. Minister, Finance Department - Member
4. Minister, Mines Department - Member
5. Chief Secretary - Member
6. Principal Secretary/Secretary, Revenue and Disaster Management Department - Member Secretary
7. Principal Secretary/Secretary, Finance Department - Member
8. Principal Secretary/Secretary, Mines Department - Member
9. Principal Secretary/Secretary, Schedule Tribes and Schedule Caste Development Department - Member
10. Principal Secretary/Secretary, Housing and Environmental Development - Member

The meeting shall be held by the Governing Body as and when required. The Governing Body may nominate any other member, if necessary.

Utilization of Fund-(i) Fund shall be utilized by the State Government in connection with the following activities, namely:-

(A) For infrastructure works i.e. electricity, drinking water supply, construction and maintenance of community hall, approach road etc. in the State.

(B) For upliftment of people of different rural areas, by campaigning employment oriented education etc.

(C) Environmental development works which shall be minimum 50% of the total fund.

Provided that minimum 50% of the fund shall be spent compulsorily for the development of affected areas.

(ii) Two percent of the fund shall be utilized for administrative expenditure i.e. travelling allowance, fare of vehicles, diesel/petrol charges of vehicles, purchase of new vehicles, official expenditure and others contingent expenditures.

Surrender of the unspent fund- After expenditure of each financial year, the balance amount, if any, shall be surrendered to the fund by way of deposit under specified Head of Account.

The Governing body shall be authorized to take any decision regarding utilization of fund.

The Director (Treasury and audit)/Accountant General of Chhattisgarh shall audit the accounts of the fund, as directed, from time to time.

By order and in the name of the Governor of Chhattisgarh,

CHANDRAKANT UIKE, Deputy Secretary.